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**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

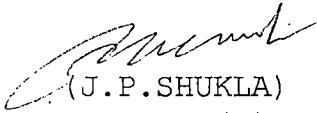
ORDERS OF THE TRIBUNAL

14.2.2008

OA 393/2007

Applicant present in person.
Mr.T.P.Sharma, counsel for respondents.

Heard. The OA stands disposed of, at admission stage itself, by a separate order.

Replied

(J.P.SHUKLA)

MEMBER (A)


(M.L.CHAUHAN)

MEMBER (J)

vk

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 14th day of February, 2008

ORIGINAL APPLICATION NO.393/2007

CORAM :

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER
HON'BLE MR.J.P.SHUKLA, ADMINISITRATIVE MEMBER

Babu Lal,
Cabinman,
Railway Station Govindgarh,
District Alwar.

... Applicant

(By Advocate : In person)

Versus

1. Union of India through
Divisional Railway Manager (Personnel),
Divisional Office,
North Central Railway,
Agra (UP).
2. Sr.Divisional Traffic Superintendent,
North Central Railway,
Agra (UP).
3. Station Superintendent,
Govindgarh Station,
District Alwar (Raj).

... Respondents

(By Advocate : Shri T.P.Sharma)

ORDER (ORAL)

PER HON'BLE MR.M.L.CHAUHAN

Grievance of the applicant in this OA is regarding transfer order dated 16.10.2007 (Ann.A/1).

2. The respondents have filed their reply. In the reply they have stated that the transfer order dated

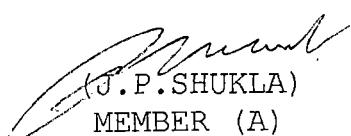
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16.10.2007 (Ann.A/1) has been cancelled and the applicant has been directed to report at Govindgarh. It is also stated in the reply that the applicant has been permitted to join at Govindgarh and the respondents have also not initiated any DAR action against the alleged absence pursuant to the order dated 16.10.2007.

3. The applicant, who is present in person, submits that he is not being permitted to report for duty at Govindgarh even pursuant to the order dated 5.11.2007.

4. In order to resolve the controversy, the respondents are directed to take the applicant on duty on presentation of copy of this order and the applicant is directed to report for duty before the appropriate authority, at Govindgarh, alongwith a copy of this order on 18.2.2008.

5. With these observations, the OA shall stand disposed of. No order as to costs.



(J.P.SHUKLA)
MEMBER (A)



(M.L.CHAUHAN)
MEMBER (J)

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